

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: **04.02.2021**

CORAM:

THE HONOURABLE MR.JUSTICE M.M.SUNDRESH

AND

THE HONOURABLE MRS. JUSTICE S.ANANTHI

W.P.(MD)No.1835 of 2021
(Through Video Conferencing)

Thirumurugan

: Petitioner

Vs.

1.The State of Tamilnadu represented by
The Principal Secretary
State of Tamilnadu, Home Department
Fort St. George, Chennai.

2.The State of Tamil Nadu represented by
The Principal Secretary
State of Tamil Nadu
Hindu Religious and Endowment Department
Fort St. George, Chennai.

3.The Joint Commissioner,
Office of the Joint Commissioner
Hindu Religious and Endowment Department
Palani, Dindigul District.

4.The District Collector
Office of the District Collector
Dindigul, Dindigul District

: Respondents

PRAYER: Petition is filed under Article 226 of the Constitution of India praying for the issue of a Writ of Mandamus to direct the respondent Nos. 1 and 2 to pass government order to announce God Murugan is Tamil God in Tamil Nadu Government Gazette by considering the representation dated 07.01.2021 in accordance with law within the time stipulated by this Court.

For Petitioner : Mr.R.Prakash

For Respondents : Mr.K.P.Narayanakumar for R1, R2 & R4
Special Government Pleader
Mr.V.R.Shanmuganathan for R3

ORDER

(Order of the Court was made by M.M.SUNDRESH, J.)

The petitioner, in pursuant to the representation made on 07.01.2021, has come forward to file this writ petition seeking a direction to the respondents 1 and 2 to pass a Government order to announce Lord Muruga as the Tamil God.

2. The petitioner, who is a practicing lawyer, submitted that the old literatures only recognized Lord Muruga identifying himself as the Tamil God. A statement has also been made by the Hon'ble Chief Minister to that extent. Therefore, the request made by the petitioner requires to be considered favorably.

3. We are not inclined to entertain this writ petition, as the prayer sought for by the petitioner cannot be granted including by way of directing the respondents 1 and 2 to consider the representation made.

4. The preamble of the Constitution emphasizes on the secular nature of the Country. Seeking a declaration, as sought for, would cause damage to the very fibre of the federal and secular nature of this great Nation. The petitioner may have a justifiable reason to treat Lord Muruga as the Lord of the Tamil Language. It is for him to do so. However, as a State such a request is not feasible for consideration.

5. The remark of the Hon'ble Chief Minister has to be seen in the context of declaring a public holiday for Thaipooosam (தைப்பூசம்) and therefore, no reliance can be made on the same, even otherwise.

6. Tamil Language has been enriched by the contribution of various literary personalities. Language has been developed by the praise of God. Hinduism has got its Gods. Seeking to declare one God as the sole representative of the Tamil Language would mean that other literary

writings in praise of Gods other than Lord Muruga cannot be recognized.

In such view of the matter, the writ petition is not entertained.

Accordingly, the same stands dismissed. No costs.

[M.M.S., J.] & [S.A.I., J.]

04.02.2021

Internet : Yes

RR

Note: In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.

To

1. The Principal Secretary
State of Tamilnadu, Home Department
Fort St. George, Chennai.
2. The Principal Secretary
State of Tamil Nadu
Hindu Religious and Endowment Department
Fort St. George, Chennai.
3. The Joint Commissioner,
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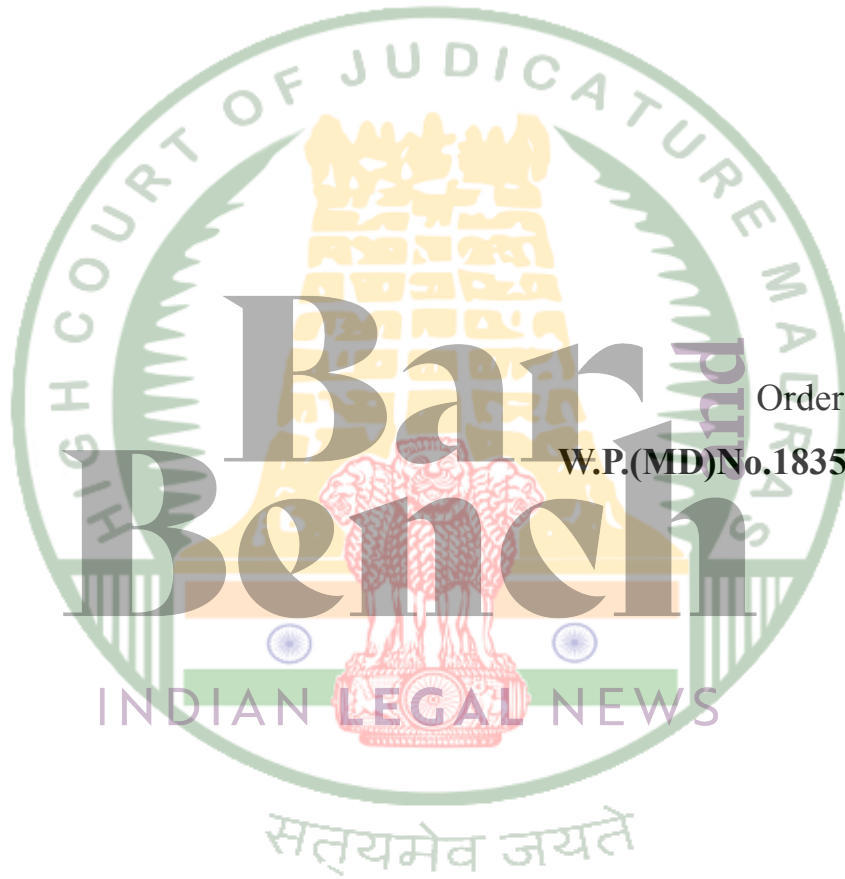
W.P.(MD)No.1835 of 2021

M.M.SUNDRESH, J

AND

S.ANANTHI, J

RR



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Dated: 04.02.2021